

URGENT

ITEM NO.4 Court 2 (Video Conferencing) SECTION II-C

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3474/2020

(Arising out of impugned final judgment and order dated 23-07-2020
in BA No. 1353/2020 passed by the High Court Of Delhi At New Delhi)

DIRECTORATE OF ENFORCEMENT THRU DEPUTY DIRECTOR Petitioner(s)

VERSUS

SHIVINDER MOHAN SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70383/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.70385/2020-APPLICATION FOR
EXEMPTION FROM FILING TYPED DOCUMENTS)

Date : 31-07-2020 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI**

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. K. M. Nataraj, ASG
Mr. Kanu Agarwal, Adv.
Mr. B. K. Prasad, Adv.
Mr. Rajan Chourasia, Adv.

For Respondent(s) Mr. K. V. Vishwanathan, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Shally Bhasin, Adv.
Mr. Shri Singh, Adv.
Mr. Abhishek Singh, Adv.
Mr. Nirvikar Singh, Adv.
Ms. Maneka Khanna, Adv.
Mr. Prateek Gupta, Adv.
Ms. Madhavi Agrawal, Adv.
Mr. Madhur Mahajan, Adv.
Ms. Ambika Mathur, Adv.
Ms. Saloni Mahajan, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. E. C. Agrawala, learned counsel for the caveator(s),
appears and accepts notice for the caveator(s).

Until further orders, status quo with respect to release from
jail be maintained and impugned Judgment not to be treated as a
precedent for any other case.

Reply, if any, be filed in the meantime.

List for hearing in the next week.

(NARENDRA PRASAD)
AR-CUM-PS

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR